

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:714

ANSWERED ON:28.11.2005

FOOD SAFETY AND STANDARD AUTHORITY

Mahtab Shri Bhartruhari;Reddy Shri Magunta Sreenivasulu

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to set up the Food Safety and Standard Authority to oversee the entire food manufacturing and processing sectors;
- (b) if so, the details thereof;
- (c) whether it is being ensured to check food adulteration;
- (d) if not, the steps taken by the Government to create standards and guidelines on food;
- (e) whether food imported into the country is being monitored and approved by the above authority before entry; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

(a): Yes Sir.

(b) to (d): The Government have introduced a Food Safety and Standards Bill, 2005 in Parliament which provides for establishment of Food Safety and Standards Authority of India. The main functions of Food Authority include prescribing standards and guidelines for articles of food, regulate/monitor manufacturing, processing, distribution and sale of food, so as to ensure safe and wholesome food for the people, accredit and issue guidelines for certification bodies and food laboratories, provide scientific advice and technical support to the Central and State Governments, contribute in development of international standards etc.

(e) & (f): The Bill provides that the Government, while prohibiting, restricting or otherwise regulating import of an article of food under the Foreign Trade (Development and Regulation) Act, 1992 will follow the standards to be laid down by the Food Authority.